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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ O.M.P. (COMM) 474/2022

MUNICIPAL CORPORATION OF DELHI Petitioner

Through: Mr. Kunal Vajani, Mr. Kunal
Mimani, Mr. Shubhang Tandon, Ms.
Shraddha Chirania and Mr. Gaurav Khatri,
Advocates.

versus

DRA BRAHAMPUTRA CONSORTIUM LTD. (JV)

..... Respondent

Through: Mr. Jayant Mehta, Senior
Advocate with Ms. Aastha Mehta, Ms.
Prerana Mohapatra and Ms. Ayushi Kumar,
Advocates.

CORAM:

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

% **12.07.2023**

**I.A. 12322/2023 (by Petitioner for condonation of delay of 38 days
in filing rejoinder)**

Issue notice.

Ms. Aastha Mehta, learned counsel accepts notice on behalf of
non-applicant/Respondent.

For the reasons stated in the application, the same is allowed.

Delay of 38 days in filing rejoinder is condoned.

Rejoinder is taken on record.

Application stands disposed of.

**O.M.P. (COMM) 474/2022, CAVEAT 382/2022, I.As. 19467/2022,
19468/2022, 19469/2022 and 3679/2023**

List for hearing on 05.09.2023.

In the meantime, the arbitral record be requisitioned.

JYOTI SINGH, J

JULY 12, 2023/ck